

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3638  
ANSWERED ON:16.04.2002  
IWDP IN TRIBAL AREAS  
JAYASHREE BANERJEE

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the number of IWDP projects implemented in the tribal areas of the country and the amount spent thereon so far, State-wise;
- (b) whether these projects have been able to achieve the objectives for which they are set up;
- (c) if so, the details thereof;
- (d) whether some of these projects are in defunct condition;
- (e) if so, the details thereof, State-wise; and
- (f) the steps taken by the Government in this regard?

**Answer**

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL)

(a), (b) & (c) The Integrated Wastelands Development Programme (IWDP) is being implemented through watershed approach w.e.f. 1.4.95 to develop wastelands/degraded lands in the country including tribal areas particularly those having acute shortage of drinking water, large population of Scheduled Castes/Scheduled Tribes/small and marginal farmers/landless labourers/people living below the poverty line and preponderance of non-forest wastelands/degraded lands etc. The Scheme aims at checking land degradation, putting such lands into productive use and increasing the availability of bio-mass specially fuel wood and fodder. Four hundred twenty three IWDP projects covering an area of 37.22 lakh hectares at a total cost of Rs. 1868.58 crores are at various stages of implementation in the country including Tribal Areas. A total sum of Rs.459.40 crores have been released for these projects. Based on the feedback received in the Department, completed projects have been able to achieve the objectives for which these were sanctioned. State-wise number of IWDP projects sanctioned and the total funds released for their implementation are given in the Annexure.

(d), (e) & (f) There is an inbuilt system for monitoring the implementation of the projects sanctioned under the Scheme through quarterly/annual progress reports. Funds are released in a phased manner on the basis of utilization certificates, audited statements of accounts etc. There is also a system of mid-term evaluation of the projects through independent agencies/evaluators. In addition, the officers of the Department of Land Resources also visit project areas for on the spot inspection/assessment. No such report indicating defunct position of any project has come to the notice of the Department. However, if implementation of a particular project is found to be not upto to the mark, the same is foreclosed.

Annexure Referred to in Reply to parts (a) to (c) of the Lok Sabha Unstarred Question No. 3638 due for answer on 16.04.2002. State-wise Number of Project sanctioned and funds released under IWDP from 1995-96 to 2001-02

SI.No. Name of the State Total number of projects sanctioned from 1995-96 to 2001-02 Total amount released from 1995-96 to 2001- (Rs. in Crores)  
02

1. Andhra Pradesh 36 52.81

2. Bihar 02 0.72

3. Chattisgarh 11 6.67

4. Gujarat 26 27.88

5.	Himachal Pradesh	24	26.95
6.	Haryana	06	4.79
7.	Jammu & Kashmir	07	9.05
8.	Jharkhand	04	1.89
9.	Karnataka	22	27.41
10.	Kerala	03	4.20
11.	Maharashtra	20	17.40
12.	Madhya Pradesh	38	42.30
13.	Orissa	30	24.48
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14.	Punjab	04	1.39
15.	Rajasthan	29	24.79
16.	Tamil Nadu	24	19.20
17.	Uttar Pradesh	41	67.49
18.	Uttaranchal	11	7.05
19.	West Bengal	01	0.45
20.	Arunachal Pradesh	02	0.95
21.	Assam	25	23.99
22.	Meghalaya	01	2.61
23.	Manipuf	08	12.46
24.	Mizoram	12	9.33
25.	Nagaland	17	31.01
26.	Tripura	04	1.60
27.	Sikkim	09	10.53
	Grand Total	423	459.40